

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**(Video Conference) Virtual Hearing**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)  
CORAM: SHRI SATYA RANJAN PRASAD- HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 23.01.2023 AT 4:00 PM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	IA (IBC)/293/2021 IA No.231/2018 IA No 537/2018 IA No.10/2019 IA No.790/2020 in IA No.32/2019 IA No.913/2020 in I A No.537/2018 IA No.1071/2020 IA(IBC)/12/2021 IA(IBC)/20/2021 in IA No.10/2019 IA (IBC)/41/2021 IA(IBC)/509/2021 in CP(IB) No.248/7/HDB/2017
<b>NAME OF THE COMPANY</b>	Golden Jubilee Hotels Pvt Ltd
<b>NAME OF THE PETITIONER(S)</b>	Bank of Baroda
<b>NAME OF THE RESPONDENT(S)</b>	Golden Jubilee Hotels Pvt Ltd
<b>UNDER SECTION</b>	7 of IBC

**ORDER**

Ld. Counsel Mr. Pankaj Vivek for the Applicant Bank of Baroda, Ld. Senior Counsel Mr. Abhishek Manu Singhvi for Applicant/SRA, Ld. Counsel Mr. Manoj Kumar for R3, Ms. Kajal Kumari for R4 present.

**IA (IBC)293/2021**

It is represented on behalf of the 1<sup>st</sup> respondent by Mr. Pankaj Vivek negotiations for an amicable settle are under way and seeks one week time, to report the outcome, Ld. RP and the Ld. Counsel for the RP seeks 2 weeks’ time to report the outcome of the settlement. Ld. PCS for the R3 submits that on behalf R3 steps have been taken before Hon’ble High Court of Telangana, for vacating the Interim Order granted in the writ petition no.17129/2020, and the application, is likely to be listed very soon.

Ld. Senior Counsel Mr. Abhishek Manu Singhvi submits that while his client has have no objection for the settlement if any, in so far as the same relates to the

transfer of shares of the CD to the SRA, he is ready to make his rejoinder submissions.

Since, it is reported that negotiations for an amicable settlement are in progress the Tribunal is of the opinion that settlement acceptable to all the parties if arrived at the same that would provide a proper solution to their long pending dispute, hence we defer the hearing the submissions of the Ld. Senior Counsel, by 2 weeks, enabling the parties to report the settlement if any. List the matter on 13.02.2023.

**Sd/-**

**MEMBER (Technical)**

**Sd/-**

**MEMBER (Judicial)**